

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) No. 02 of 2021**

**&**

**I.A. No. 692 of 2021**

**IN THE MATTER OF:**

**Santosh Kumar Bhoot & Anr.**

**...Appellants**

**Versus**

**Naval Kumar Bhoot & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Anuj Tiwari, Advocate.**

**For Respondent: Mr. Vikash Mehta and Mr. Adith Nair, Advocates for R-1.**

**ORDER**  
**(Virtual Mode)**

**24.05.2021** When the case was called out Learned Counsel for the Appellant Mr. Anuj Tiwari submits that during the pendency of this Appeal the Appellant No. 1 have died. He further submits that he seeks some time to take instruction in the matter.

Learned Counsel for the Respondent is also present and he has filed the urgency memo through email on 20.05.2021 which is kept on record.

From the perusal of the order dated 12.04.2021 it appears that on that day learned counsel for the appellant was given one week time to file Rejoinder and the matter was fixed on 27.04.2021.

In view of the office order dated 19<sup>th</sup> April, 2021, 2<sup>nd</sup> wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26<sup>th</sup> April to 20<sup>th</sup> May, 2021, earlier the Vacation was commenced from 7<sup>th</sup> June to 30<sup>th</sup> June, 2021.

Further the lockdown is extended by one week, so in view of the notice dated 20.05.2021 all the matters are rescheduled for hearing on 18.06.2021.

In the circumstance, let the matter go out of our list. Registry to place the matter before the Hon'ble Acting Chairperson for appropriate direction to list the matter.

In the meanwhile, Learned Counsel for the Appellant will take steps for either substituting or delating the name of Appellant No. 1 after taking instruction in the matter.

Interim direction to continue till next date.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

R.N./g.c/